

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No.14 of 2012
Service Tax Appeal No.75906 of 2014

(Arising out of Order-in-Appeal Nos.210/Pat/S.Tax/Appeal/2011 dated 20.12.2011 & 678/Pat/S.Tax/Appeal/2014 dated 03.04.2014 both passed by Commissioner (Appeals) of Customs, Central Excise & Service Tax, Patna)

M/s R.K.Fabrique Pvt. Ltd.
146, Patliputra Colony, Patna 800013

Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Patna
C.R.Building, Birchand Patel Path, Patna-800001

Respondent

APPEARANCE :

Shri Radha Raman Advocate, for the Appellant
Shri J.Chattopadhyay, Authorized Representative for the Respondent

CORAM:
HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)
HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO...75495-75496/2023

DATE OF HEARING : 29 .05.2023
DATE OF DECISION : 29 .05.2023

Per Ashok Jindal :

The Ld.Counsel for the appellants, submits that they want to withdraw their appeals. The request made by the Ld.Counsel is accepted and both the appeals are dismissed as withdrawn.

(Dictated and pronounced in the open court)

Sd/-
(Ashok Jindal)
Member (Judicial)

Sd/-
(K.Anpazhakan)
Member (Technical)

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